SUPERANNUATED OFFICERS IN THE INDIAN COUNCIL OF MEDICAL RESEARCH

1288. A

SHRI BRAHMANAND

PANDA: SHRI KRISHAN KANT : SHRI

CHANDRA SHEKHAR : SHRI GURUMUKH SINGH MUSAFIR : SHRI J. S. TILAK :

Will the Minister of WORKS AND HOUSING AND HEALTH AND PLAN-NING be pleased to state the number and designations of officers working in the Indian Council of Medical Research who are above 60 years of age ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU) The designations of the five officers of the Indian Council of Medical Research who are above 60 years of age are as under :—

1. Director General.

2. Officer-on-Special Duty.

3. Honorary Editor. Indian Journal of Medical Research.

4. Senior Research Officer.

5. Director. National Institue of Occupational Health, Ahmedabad.

SCHEME FOR MULTIPLE CROPPING

1289.	SHRI	CHANDRA	A SHEK	HAR :
	SHRI	KRISHAN	KANT	: SHRI
	GURU	MUKH		SINGH
	MUSA	FIR :		

SHRI J. S. TILAK : SHRI

V. D. RAJU :

SHRI BRAHMANANDA PANDA :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether Indian Agricultural Research Institute has proposed a Scheme for multiple cropping; and

(b) if so. the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE) : (a) and (b) No such scheme for multiple cropping has been proposed by the Indian Agricultural Research Institute.

HOMESTEAD RIGHTS ON LANDS IN THE RUR/L AREAS

1290. SHRI V. B. RAJU : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Slate Governments have started confirming homestead rights on lands to homeless persons in the rural areas; and

(b) if so, how many persons have been given such lands Sta'.ewise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE) : (a) The Governments of the following States have conferred and are conferring homestead rights on lands to homeless persons in the rural areas :

Assam, Bihar, Gujarat, Maharashtra. Mysore. Manipur, Orissa. Punjab, Tri-pura, Uttar Pradesh and West Bengal. Government of Andhra Pradesh is contemplating legislation for conferment of homestead rights. Kerala and Madhya Pradesh are finalizing schemes to this effect. Har-yana has yet to get a< scheme for conferment of homestead rights on homeless persons. Nagaland has stated thai. most of the land is owned by the community and the problem of landless persons in rural areas is not acute and hence no need for such a measure there. Upto-date information from the remaining States is being collected.

(b) A statement is attached.

STATEMENT

State	Number of	beneficiarie:
Assam		N.A.
Bihar		N.A.
Gujarat		1,06,315
Maharashtra		1,29,651
Mysore		2,00,237
Manipur		464
Orissa		N.A.
Punjab		200
Tripura		1,335
Uttar Pradesh		1,49,589
West Bengal		60,000